

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

CP (IB) No. 51/Chd/J&K/2022

IN THE MATTER OF:

The Canara Bank Limited

...Petitioner-Financial Creditor

Versus

**J and K Integrated Textile Park
Limited**

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nitin Grover, Advocate.

For the Respondent : Mr. Vishav Bharti Gupta, Advocate.

ORDER

It is stated by the learned counsel for the Respondent-Corporate Debtor that he has e-filed the reply and this fact is admitted by the learned counsel for the petitioner as he has received the copy of the same. The learned counsel for the respondent is directed to file the physical copy of the reply within three days. Rejoinder, thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. List on 20.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Mukta
July 15, 2024